COURT-II

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 138 OF 2015

Dated: 6th December, 2017

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Damodar Valley Corporation Vs.				Appellant(s)
Central Electricity Regulatory Com	mission	& Ors.		Respondent(s)
Counsel for the Appellant (s)	:		njitha prva S	0
Counsel for the Respondent(s)	:	Mr. Anu	rag N	aik for R-3

<u>ORDER</u>

We have heard learned counsel appearing for the Appellant. The learned counsel appearing for the Appellant submitted that he will file fresh amended cause title and prays for some reasonable time.

The submissions made by the learned counsel appearing for the Appellant are placed on record.

As requested, one weeks' time for filing amended cause title is granted.

List the matter on 14.12.2017.

(S.D. Dubey) Technical Member

(Justice N.K. Patil) Judicial Member